

different States in matter of admission of students;

(b) whether it is also a fact that some State Governments are a party to such discriminations on regional basis; and

(c) if so, the steps Government propose to take in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY): (a) and (b). Admissions to the Medical Colleges in India are governed by the rules and regulations framed for the purpose by the authorities of the Medical Colleges and the Universities concerned. These rules and regulations take into account the minimum percentage of marks obtained by the candidates for selections, results of pre-entrance tests, and also domiciliary considerations, if any.

(c) The regulation of admission to Medical Colleges lies within the jurisdiction of State Governments and the Universities concerned and as such the question of any action in this regard by the Central Government does not arise.

LAND ACQUIRED FOR PUBLIC UNDERTAKINGS

4246. **SHRI P. R. THAKUR:** Will the Minister of FINANCE be pleased to state:

(a) the exact locations of the various public undertakings set up throughout the country since the 15th August, 1947;

(b) the area and nature of previous utilization of land acquired for each of the undertakings;

(c) the number of persons displaced and the type of compensation paid for each of the undertakings;

(d) the percentage of displaced persons who have been given employment in each one of them as manual labourers and as skilled technicians after training, etc.; and

(e) the percentage of those who have been given alternative land for housing and agricultural purposes?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): (a) to (e). The information asked for is being collected and

will be placed on the Table of the House as soon as possible.

PAY REVISION OF P.W.D. EMPLOYEES IN MANIPUR

4247. **SHRI M. MEGHACHANDRA:** Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state:

(a) whether it is a fact that certain sections of Government employes of Manipur including work-charged employes in the P.W.D., Manipur are still left out of the pay revision given effect to from the 1st April, 1964; and

(b) if so, the reasons for the delay and the steps taken to implement it?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH):

(a) and (b). In accordance with the Pay Commission's recommendations, the scales of pay of the employees of the Government of Manipur are based on scales of pay obtaining in Assam for equivalent posts. The Government of Assam revised the scales of pay of their employees with effect from 1st April 1964. The Government of India have, therefore, also revised the scales of pay of most of their employees including those of the work-charged employees of Manipur P.W.D. borne on regular establishment with effect from 1st April 1964. There are, however, certain posts in the Wireless Department carrying Central scales of pay whose scales of pay have not yet been revised. The question of bringing their scales on to the Assam pattern is under consideration.

4248. **श्री चन्द्रिका प्रसाद:** क्या बिहार मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या उत्तर प्रदेश के पूर्वी जिलों बिबोषतया बलिया, गाजीपुर, देवरिया और बस्ती में सूखे और बाढ़ के कारण गम्भीर संकट हो गया है; और

(ख) यदि हां, तो क्या केन्द्रीय सरकार द्वारा बिहार के अकालग्रस्त क्षेत्र में गरीब विद्यार्थियों को मुफ्त पुस्तकें और शुल्क में पूरी छट देने की जो सुविधायें दी गई थीं वे सुविधायें इस क्षेत्र के लोगों को भी दी जायेंगी?

उप-प्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी देसाई) : (क) उत्तर प्रदेश के पूर्वी जिलों में पिछले साल सूखा पड़ने और इस वर्ष बाढ़ आने के समाचार उत्तर प्रदेश सरकार से मिले थे।

(ख) प्रभावित क्षेत्रों के छात्रों को फीस की रियायत और किताबें मुफ्त देने की सुविधाएं देने के सम्बन्ध में विचार करना राज्य-सरकार का काम है।

COMMITMENT CHARGES/COMMISSION/SERVICE CHARGES ON FOREIGN AID AGREEMENT/CONTRACTS

4249. SHRI S. R. DAMANI : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that commitment charges/commission/service charges had been paid in respect of any agreement or contract for foreign aid during the last three years;

(b) if so, whether Government propose to lay on the Table a statement detailing the commitment charges/commission/service charges paid to different countries;

(c) whether it is a fact that more countries have imposed commitment charges; and

(d) if so, the reasons therefor ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) and (b). Yes, Sir. A statement showing commitment/service charges paid by the Government of India to different countries/agencies is laid on the Table of the House. [*Placed in Library. See No. LT-2009/67*]

No commission charges are payable to the lending agencies by the Government in respect of the loans received from them.

(c) No, Sir.

(d) Does not arise.

EDUCATION OF CHILDREN OF SCHEDULED CASTES AND SCHEDULED TRIBES

4250. SHRI RANDHIR SINGH : Will the Minister of SOCIAL WELFARE be pleased to state :

(a) whether Government are aware that a large percentage of Scheduled Castes and Scheduled Tribes children are not sent to village schools for education despite free education facilities provided to them; and

(b) if so, the steps taken to put maximum percentage of children of these poorest sections of society to schools to ameliorate their backwardness ?

THE MINISTER OF STATE IN THE DEPARTMENT OF SOCIAL WELFARE (SHRIMATI PHULRENU GUHA) : (a) and (b). Over 50 per cent of Scheduled Caste and Scheduled Tribe population in the school-going age-group are now receiving primary education. Most States now supplement free education by the supply of clothing, mid-day meals and text books. In the higher Classes, Scholarships and stipends are also made available, besides hostel facilities. Such incentives have been yielding good results. Compulsory education has been introduced in most of the States at the primary level and the compulsions of the State Laws made in this regard are applied to the Scheduled Caste and Scheduled Tribe population in the same way as they are applied to the other Sections of the population. The process of change in the rural areas is, however, understandably slow and cannot be accelerated beyond a limit.

WELLS FOR HARIJANS

4251. SHRI RANDHIR SINGH : Will the Minister of SOCIAL WELFARE be pleased to state :

(a) whether Government are aware that in certain parts of the country, different sections of Scheduled Castes and Scheduled Tribes have separate wells for purpose of drinking water and do not allow the use of their respective wells to all sections which encourages non-Harijan sections of the population to practice un-touchability; and